

(c) Indane distributorships commissioned during 1975-76 were as under:—

Unemployed Graduates	Nil
Defence categories (Including war-widows)	40
Scheduled Castes/Tribes	8

**Suggestions made by Conference of Labour Law Practitioners**

\*297. SHRI VASANT SATHE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Conference of the Labour Law Practitioners held at Nagpur during May, 1976 made some suggestions to Government; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) Yes, Sir. The Central Government has received from the Government of Maharashtra the copy of a resolution passed in the conference of Labour Lawyers of Vidarbha in April, 1976 (not May, 1976) at Nagpur. Resolution No. 6 passed at the conference referred to the bringing into force of section 30 of the Advocates Act, 1961 and amendment of section 36(4) of the Industrial Disputes Act, 1947 and other Acts.

(b) Government have not taken any decision in the matter.

**रेल सुविधा की दृष्टि से पिछड़े हुए क्षेत्र**

\*298. श्री चिरंजीव झा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि देश में रेल सुविधा की दृष्टि से पिछड़े हुए क्षेत्रों की कसबार सूची क्या है?

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रेल बंधनत्व में उपर्युक्त (श्री चिरंजीव सिंह) : इस सम्बन्ध में रेल मन्त्रालय का मार्गदर्शन मुख्यतः सम्बन्धित राज्य सरकारों के निर्णयों द्वारा होता है। रेल सुविधाओं की दृष्टि से पिछड़े मसजे जाने वाले क्षेत्रों की ऐसी कोई सूची रेल मन्त्रालय द्वारा नहीं रखी जाती क्योंकि पिछड़े क्षेत्रों के विकास के प्रस्तावों पर राज्य सरकारों की भिन्नभिन्न प्राप्ति हो जाने के बाद ही विचार किया जाता है। पिछड़े क्षेत्रों के विकास की परियोजनाओं को तभी हाथ में लिया जाता है जब यह पता चलता है कि उस क्षेत्र में रेलवे का पर्याप्त विस्तार नहीं हुआ है और रेलवे लाइन बनाने से उमका प्राथिक विकास होगा।

**Expansion of Gujarat Fertilizers and Chemicals Ltd.**

\*299. SHRI D. D. DESAI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Gujarat Fertilizers and Chemicals Limited have applied for expansion and diversification;

(b) whether this has been sanctioned; and

(c) if so, the salient features thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c): M/s. Gujarat State Fertilizers Company Limited have been permitted setting up the following additional fertilizer capacities:—

Ammonia: 445,500 tonnes per annum.  
Urea : 528,000 tonnes per annum.  
The plant, which is to be located at Broach District in Gujarat, will be